

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 598 of 2020

IN THE MATTER OF:

Anil Goel & Anr.

...Appellants

Vs

Gee Cab Industries Ltd.

....Respondent

Present:

**For Appellants: Mr. Harsh Vardhan Arora and Mr. Nipun Gautam,
Advocates**

For Respondent:

ORDER
(Through Virtual Mode)

22.07.2020 The Learned Counsel for the Appellants informs this Tribunal that he is not pressing the instant Appeal. Accordingly, the present Company Appeal(AT)(Insolvency) No. 598 of 2020 is dismissed as withdrawn granting no liberty to the Appellants to institute any legal proceeding before this Tribunal on the same Cause of Action.

I.A. Nos. 1585 and 1586 of 2020 are closed.

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

(Alok Srivastava)
Member(Technical)